

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

101. I.A. 928/2023
I.A. 275/2024
IN
C.P.(IB)-2941(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.04.2024**

NAME OF THE PARTIES: Xander Finance Pvt Ltd
V/s
Liz Traders & Agents Pvt Ltd.

SECTION 7 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

Appearance:

1. Adv. Neelanshu Ray for the Applicant in I.A. 928/2023 & I.A. 275/2024, Adv. Radha Naik for R-5 (SEBI), Adv. Nausher Kohli a/w Adv. Rudra Deothali for R-1, Adv. Abhay Chavan for R-2 (BSE) in in I.A. 928/2023. Parikshit Pania i/b Clove Legal for Respondent No. 3 (NSDL) in IA 928/ 2023, Adv. Shriraj Khambete a/w Adv. Naman Jain i/b Saraf and Partners, Adv. Neeha Nagpal, Adv. Malak Bhatt for R-1 in I.A. 275/2024.

I.A. 928/2023

2. Written submissions have been filed by Applicant, R-1, R-2 and R-3.
Order is reserved.

I.A. 275/2024

3. Reply has been filed by R-5 (wrongly uploaded as R-6) which was filed on 22.03.2024 and the defects was marked on 19.04.2024. R-5 is directed to cure the defects and ensure the availability on DMS.

4. Adv. Aditi Srivastava for R-1 is present and seeks time to file reply. Let the same be done after serving a copy on the other side within two weeks.
5. Ld. Counsel for the Applicant submits that all the respondents have been served, however, there was no service affidavit.
6. Applicant is directed to serve notice on the remaining respondents clearly intimating the next date of hearing and file service affidavit along with notice sent to the Respondents.

List on **21.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)